BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 408, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No.21(49)/2014-IC

Date: 22.04.2014.

In the matter of

Shri Prabhakar Prasad, Advocate, Kusum Vihar Colony, Near Telephone Exchange, P.O. BCCL, T/S. Distt. Dhanbad, Jharkhand-822101

Appellant

Versus

Central Public Information Officer Ministry of Law & Justice Department of Legal Affairs Shastri Bhawan NEW DELHI – 110001

Respondent

Date: 21.04.2014

ORDER

The appellant has filed an appeal on 24.3.2014 received on 28.3.2014 under Section 19 of the RTI Act for not getting the information furnished by the CPIO, the respondent vide letter No. 21(49)/2014 dated 31.3.2014.

Brief facts of the case:

- The appellant vide his application dated 15.1.2014 received on 29.1.2014 sought information relating to Notary Public.
- The respondent has collected the information from the concerned sections of this Ministry and sent the reply to the appellant vide letter No. 21(49)/2014-IC dated 27.3.2014.
- Being aggrieved with the information of the respondent the appellant has filed an appeal received on 28.3.2014.

I undersigned have been appointed as Appellate Authority in the matter on.
After perusal of the facts of the case it appears that no hearing is required in
this matter.

Observation

- On perusal of the record it appears that the information furnished by the respondent vide letter dated 27.3.2014 is the substantive response for the information asked by the applicant in the original application.
- 6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act. It appears that the appellant has not received the reply of the respondent. Hence, the respondent is directed to send again a copy of his reply to the appellant. In view of keeping the principles of natural justice the appeal is rejected.
- 7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority, he may file second appeal before the Hon'ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi 110066(within 90 days) i.e period as prescribed under the provision of RTI Act, 2005.

(DR. GITA RAWAT)

Joint Secretary & Appellate Authority

Date: 22.4.2014

Copy to:

- Shri Prabhakar Prasad, Advocate, Kusum Vihar Colony, Near Telephone Exchange, P.O. BCCL, T/S. Distt. Dhanbad, Jharkhand-822101
- Smt. Asha Sota, CPIO/Under Secretary, Deptt. of Legal Affairs.

(DR. GITA TIANATT)
THE

F.No.21 (나의)/ 2014-IC Government of India Ministry of Law & Justice Department of Legal Affairs IMPLEMENTATION CELL

Shastri Bhawan, New Delhi Dated: 27.03. 2014,

To Shri Prabhakar Prasad Kusum Vihar Cdony, Near Telephone Exchange, Post-B.C.C.L Town Ship, Dist-Dhanbad (Tharkhand)-826005.

Subject: - Information under RTI Act, 2005.

Sir,

I am to refer to your RTI application dated 15-0/-14 (received on 29-01-14 on the subject mentioned above and to enclose herewith information received from the concerned Section as Annexure.

- There is some inadvertent delay in furnishing the information which is unintentional & is regretted.
- 3. Dr. Gita Rawat, Joint Secretary & Legal Adviser, Ministry Of Law & Justice, Department of Legal Affairs, Room No. 408, 'A' Wing, 4th floor, Shastri Bhawan, New Delhi-110001, Tel No. 23384777, is the 1st Appellate Authority. The period of limitation for filling the 1st Appeal is 30 days.

Encl : As above

Yours faithfully,

(K.Ginklan Thang) Deputy Secretary & CPIO Tel. No. 23384706

Q 20/55.70 X

No. 5A(73)/2014-NC Government of India Ministry of Law & Justice Department of Legal Affairs

Dated: 18th March, 2014.

Subject: Information sought for by Sh. Prabhakar Prasad, Advocate, Dhanbad, Jharkhand about the status of his application, under RTI Act, 2005.

Central Assistant Public Information Officer, vide Office Memorandum No. 21(49)/2014-IC dated 24.1.2014 has forwarded a copy of RTI request of Sh. Prabhakar Prasad, Advocate, Dhanbad, Jharkhand about the status of his application.

We may, if approved, provide following information to CAPIO:-

As per records maintained in Notary Cell of this Department, the memorial/application of Sh. Prabhakar Prasad has been rejected on the grounds of column 10(2) is incomplete/incorrect. (upy enclosed).

3. The information is being provided is not barred from disclosure under RTI Act, 2005.

Submitted for approval please.

(18.03.2014)

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S.D. (9.C.)

F.No. 5(15)/2011-NC(Jharkhand)
Government of India
Ministry of Law & Justice
Deptt. Of Legal Affairs
(Notary Cell)

4th Floor, 'A' Wing, Shastri Bhawan, New Delhi, the 14, 8,2012

Prabhakar Prasad, Advocate, Kusum Vihar Colony, Near Telephone Exchange, P.O. BCCL T/S, Distt. Dhanbad(Jharkhand)-822101.

Sub.: Application for appointment as Notary

Sir/Madam,

With reference to your application/Memorial dated 03.10.10 on the subject cited above, it is informed that your memorial has been examined and found to be incomplete due to the following deficiencies. As it is not in conformity with the requirement of Rule 4 and Rule 6(1) of the Notaries Rules, 1956, your said application/Memorial can not be considered and the same is accordingly rejected. It is also further informed that you may, if desires, submit a fresh memorial, duly filled in, only on expiry of six months from the date of issue of this letter.

SI	Deficiencies	
No		Required
1.	Original Inclinitial not received	documents
2.	Memorial is not in accordance with Notaries (Amendment)Rules, 2009 Memorial is not in prescribed formation.	
3.	Memorial is not in prescribed format as amended in 2001	
4.	Solution 10(2) Of torm 1 is incomplete in accord	
5.	Column 10(3) 01 formal is incomplete/incomplete	1
6.	140 counter signature of Magistrote	
7.	No counter signature of Manager of a Notice 11	
8.		
9.		1
10.	Duly attested copy of Matriculation Certificate not enclosed	1
11.		
12.		
13.	Duly attested copy of Enrolment Certificate of the concerned Bar Council not enclosed	
_	not enclosed Bar Council	
4.	Duly attested copy of SC/ST/OBC Certificate not enclosed Attested copy of PAN CondO	
_	John Card Income Test D	
		(5)
1.	Photograph is not affixed	
5.		
9.		

Yours faithfully,

(Poonam Suri) Deputy Legal Advisor and Competent Authority